

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 26th August, 2008

ORIGINATION APPLICATION NO. 245/2007
With
MISC. APPLICATION NO. 192/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Pratibha Hada wife of Shri Laxman Singh Hada aged about 50 years, resident of 151, Ballabh Badi, Kota. Compulsory retired from the post of Postal Assistant, Saving Bank Control Organisation, Head Post Office, Kota (Rajasthan).

.....APPLICANT

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Union of India through its Secretary to the Government of India, Department of Posts, Ministry of Communication and Information Technology, 20 Ashoka Road, Dak Bhawan, New Delhi.
2. Post Master General, Rajasthan Southern Region, Ajmer.
3. Director, Postal Services, Rajasthan Southern Region, Ajmer.
4. Senior Superintendent of Post offices, Kota Postal Division, Kota.

.....RESPONDENTS

(By Advocate: Mr. Gaurav Jain)

ORDER (ORAL)

The applicant has filed this OA thereby praying that respondents may be directed to release pensionary benefits of the applicant w.e.f. 18.01.2007 along with interest. It may be stated that the applicant while working as Postal Assistant was awarded punishment of

compulsory retirement from service with effect from 18.01.2007 vide order dated 16.01.2007. The appeal filed by the applicant against this order was also dismissed by the Appellate Authority vide order dated 23.03.2007. The applicant also filed Revision Petition before the Reviewing Authority, Chief Postmaster General, Rajasthan Circle, Jaipur. The Reviewing Authority modified the order of punishment of compulsory retirement by reducing the pay of the applicant in the time scale of pay of Rs.4500-125-7000 by five stages from Rs.5875/- to Rs.5250/- for a period of three years with effect from the date of her joining. The copy of the order whereby the applicant has been reinstated by the respondents has been annexed as Annexure R/8 with MA No. 192/2008.

2. Pursuant to order dated 02.04.2008 (Annexure R/8), the applicant has also joined her duties. Since the applicant has been taken back in service, as such the present OA has become infructuous, which is disposed of accordingly.

3. Since the OA is disposed of, no order is required to be passed in Misc. Application No. 192/2008, which shall also stands disposed of accordingly.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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